(ii) (a) Annaul Report of the Hindustan Housing Factory Limited New Delhi, for the year 1962-63, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

(b) Review by the Government on the working of the above Company. [*Placed in Library, see* No. LT-2178/63].

ANNUAL REPORT OF HINDUSTAN AIRCRAFT LIMITED AND COMMENTS OF AUDITOR GENERAL THEREON

The Minister of Defence Production in the Ministry of Defence (Shri Raghuramaiah): I beg to lay on the Table a copy of Annual Report of the Hindustan Aircraft Limited, Bangalore for the year 1962-63, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956. [*Placed in Library, see* No. LT-2179/63].

THIRTEENTH REPORT OF UPSC AND MEMORANDUM THEREON

The Minister of State in the Ministry of Home Affairs (Shri Hajarnavis): I beg to lay on the Table a copy each of the following papers (English and Hindi Versions) under article 323(1) of the Constitution:—

(i) Thirteenth Report of the Union Public Service Commission for the period of 1st April, 1962 to 31st March, 1963.

(ii) Memorandum explaining the reasons for non-acceptance of the Commission's advice in the case referred to in the above Report. [*Placed in Library, see* No. LT-2180/63].

NOTIFICATION UNDER CUSTOMS ACT, AND CENTRAL EXCISES AND SALT ACT.

The Minister of Planning (Shri B. R. Bhagat): I beg to lay on the Table:—

(1) a copy each of the following Notifications under section 159 of the Customs Act, 1962:—

(i) G.S.R. No. 1859 dated the 7th December, 1963.

(ii) G.S.R. No. 1880 dated the 9th December, 1963. [*Placed in Library, see* No. LT-2181/63].

(2) a copy of Notification No. G.S.R. 1860 dated the 7th December, 1963, making certain further amendments to the Customs and Central Excise Duties Export Drawback (General) Rules, 1960, under section 159 of the Custom Act, 1962 and section 38 of the Central Excises and Salt Act, 1944. [*Placed in Library, see* No. LT-2182/63].

(3) a copy of the Central Excises (Twenty-ninth Amendment) Rules, 1963 published in Notification No. G.S.R. 1843 dated the 30th November, 1963, under section 38 of the Central Excises and Saglt Act, 195. [*Placed in Library, see* No. LT-2183/63].

ANNUAL REPORTS OF AIR-INDIA AND IAC

The Deputy Minister in the Ministry of Transport (Shri Mohiuddin): I beg to lay on the Table a copy each of the following papers under sub-section (2) of section 37 read with sub-section (4) of section 15 of the Air Corporations Act, 1953:—

(1) Annual Report of the Air India along with the Annual

[Shri Mohiuddin]

Accounts for the year 1962-63 and Audit Report thereon.

[*Placed in Library, see* No. LT-2184/63].

(2) Annual Report of the Indian Airlines Corporation along with the Annual Accounts for the year 1962-63 and Audit Report thereon. [*Placed in Library see* No. LT-2185/63].

17.09½ hrs.

COMMITTEE ON ABSENCE OF MEMBERS

SEVENTH REPORT

Shri Khadilkar (Khed): I beg to present the Seventh Report of the Committee on Absence of Members from the Sittings of the House.

17.09¾ hrs.

STATEMENT re: RECOMMENDATIONS OF THE CENTRAL EXCISE REORGANISATION COMMITTEE AND DECISIONS OF GOVERNMENT THEREON

The Minister of Planning (Shri B. R. Bhagat): This is a long statement, Sir.

Mr. Speaker: It may be laid on the Table.

Shri B. R. Bhagat: I lay it on the Table of the House. [*Placed in Library see* No. LT-2186/63].

17.10 hrs.

STATEMENT BY A MEMBER

डा० राम मनोहर लोहिया (फर्रुखाबाद): अध्यक्ष महोदय, मैं निवेदन करता हूं कि विदेश मंत्री ४ दिसम्बर और २६ नवम्बर की गलत बयानियों को सुधारें ।

१. ४ दिसम्बर को श्री मनीराम बागड़ी के प्रश्न पर क्या चीन से अफरीका पहुंचने का हिन्दुस्तान के सिवाये अन्य कोई रास्ता नहीं है, उत्तर देते हुए विदेश मंत्री ने कहा "कोई और रास्ता होगा तो बहुत लम्बा होगा, कोई सीधा रास्ता नहीं होगा । मैं नहीं जानता । शायद सीलोन हो कर जा सकें ।" हिन्दुस्तान के अलावा किसी और रास्ते के बारे में विदेश मंत्री को इतना सन्देह था कि उन्होंने कहा कि वह नहीं जानते और श्रीलंका मार्ग का संदिग्ध अन्दाजा लगाया । किन्तु इस गलती को अगर नजरअन्दाज भी कर दें तो सीधा रास्ता न होने की और लम्बे रास्ते की गलत बयानी जरूर सुधरनी चाहिये । पीकिंग से काहिरा नैरोबी जाने के लिये दो सीधे रास्ते हैं । एक काशगर–करांची का रास्ता है । दूसरा ताशकन्द हो कर है । दोनों में से किसी भी रास्ते से दो हजार मील से ज्यादा की उड़ान कम हो जाती । काशगर में बड़ा हवाई अड्डा है । और हर हालत में आधुनिक जट हवाई जहाज पीकिंग से करांची बिना कहीं उतरे आसानी से उड़ सकता है ।

यह प्रसंग उठाना बेमतलब होगा कि बी० ओ० ए० सी० अथवा के० एल० एम० के साधारण हवाई जहाज किस रास्ते उड़ा करते हैं । चीनी हमलावर साधारण जहाजों में नहीं उड़ रहे हैं । उन्होंने इन कम्पनियों के विमान विशेष भाड़े से लिये अथवा चार्टर किये हैं । अन्तर्राष्ट्रीय कायदों के अनुसार पट्टे पर लिये विमान का विशिष्ट इकरारनामा होता है और उन्हें सदा सूचित रास्तों का इस्तेमाल करना जरूरी नहीं है । क्योंकि गलत तथ्यों को सुधारना भर है, इसलिये मुझे मजबूरन मतलब नहीं इस बात से कि चीनी नेताओं ने हिन्दुस्तान के रास्ते क्यों उड़ना चाहा और न इस बात से कि हिन्द की धरती पर हमला करने वालों को हिन्द की वायु का इस्तेमाल क्यों करने दिया गया । मैं आशा करता हूं कि इन असंगत प्रश्नों को न उठाने